

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

IB-3476(ND)/2019

**IN THE MATTER OF**

Yudhveer Malhotra

...FINANCIAL CREDITOR

VS.

M/s. Ansal Urban Condominiums Pvt. Ltd.

...CORPORATE DEBTOR

**SECTION**

Under Section 7 IBC code 2016

**Order delivered on 03.01.2020**

**Coram:**

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Mishal Johari and Mr. Manish Kaushik Advocates


For the Corporate Debtor :

**ORDER**

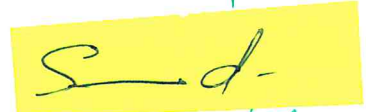
**Item No. 201**

Counsel for the Financial Creditor is present. He is directed to make compliance with the requirement of the ordinance dated 28.12.2019. In the meantime, the registry is directed to issue notice to the Corporate Debtor. The Counsel for the Financial Creditor is directed to send private notice at the registered office address of the Corporate Debtor by all modes with the stipulation that the Corporate Debtor will provide the details of the allottees along with contact numbers within three days from the date of receipt of the notice to the Financial Creditor.

Put up on 29.01.2020.



(K. K. VOHRA)  
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)